Central University in Kerala

1175. PROF. P.J. KURIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Central University in Kerala has become fully functional;
- (b) if so, the details thereof;
- (c) whether Government is contemplating to shift the University from the present location;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether construction of the University Campus has been started; and
- (f) if so, the details thereof and the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) The Central University of Kerala has been established under the Central Universiteis Act, 2009 which has come into from on 15.1.2009. Pendig allotment of land and construction of prmanenet campus, the University is presently carrying out its administrative and academic activities from hired premies.

Charging of capitation fee and other unfair practices in institutions/colleges

1176. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has decided to enforce strict penalties on institutions/colleges in the country which are charging capitation fee, etc.;
 - (b) if so, the facts and the details thereof;
- (c) whether unfair practices prevailing in institutions/universities would be curbed and some monitoring system would be put in place to check these unfair practices; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Yes Sir. The Government has introduced a legislation in Parliament, namely "The Prohibition of Unfair Practices in Technical, Medical Educational